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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 634 of 1995

DATE OF ORDER: 26th November, 1997

BETWEEN:

B.BHASKARA RAO

.. APPLICANT

AND

1. Union of India rep. by its Secretary,
Railway Board, Ministry of Railways,
New Delhi,
2. Union of India rep. by its General Manager,
South Central Railway,
Secunderabad,
3. The Assistant General Manager,
Headquarters Office (Personnel Branch),
S.C.Railway, Secunderabad,
4. The Chief Operating Superintendent (Mech.),
S.C.Railway, Secunderabad,
5. The Divisional Railway Manager,
SC Railway, Vijayawada.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.N.RAMAMOHAN RAO

COUNSEL FOR THE RESPONDENTS: Mr.V.BHIMANNA, Adl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER(ADMN.))

Heard Mr.Siva for Mr.N.Ramamohan Rao, learned
counsel for the applicant and Mr.V.Bhimanna, learned
standing counsel for the respondents.

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2. This OA is filed praying for setting aside the order Nos.P/94/BZA/BBH/1554 dated 22.6.94 of R-2, P/94/BZA/BBH/1554 dated 23.4.93 of R-3, P/94/BZA/BBR/1554 dated 21.10.92 of R-4 and B/P/227/III/90 dated 26.5.92 of R-5 whereby the applicant was removed from service.

3. When the OA was taken up for hearing, the learned ^{view} counsel for the applicant submitted that in his mercy ^{submitted to him} petition, the applicant has been appointed as Diesel Assistant as a fresh entrant by the order No.P.94/BZA/BBR/1554 dated 2.1.97 (Annexure-II to the reply). In view of the above, the learned counsel for the applicant submits that the OA has become infructuous.

4. In view of the above submission, the OA is dismissed as infructuous. No order as to costs.

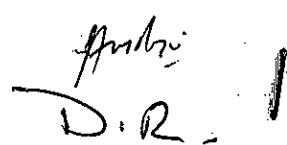

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(R.RANGARAJAN)
MEMBER (ADMN.)

26.11.97

DATED: 26th November, 1997
Dictated in the open court.

vsn


D.R.

Copy to:-

1. The Secretary, Railway Board, Ministry of Railways, New Delhi.
2. The General Manager, South Central Railway, Secunderabad.
3. The Assistant General Manager, Headquarters Office (Personnel Branch), South Central Railway, Secunderabad.
4. The Chief Operating Superintendent (Mech.), South Central Railway, Secunderabad.
5. The Divisional Railway Manager, South Central Railway, Vijayawada.
6. One copy to Mr. N. Ramamohan Rao, Advocate, CAT, Hyd.
7. One copy to Mr. V. Bhimanna, Addl. CGSC, CAT, Hyd.
8. One copy to D.R.(A), CAT, Hyd.
9. One duplicate.

srr

9/12/97 (9)

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 26/11/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
D.A.NO. 634 /95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

केन्द्रीय प्रशासनिक अधिकार अधिकार
Central Administrative Tribunal
DEPT/DESPATCH
- 5 DEC 1997
हैदराबाद न्यायपीठ
HYDERABAD BENCH